

HIGH COURT OF TRIPURA
AGARTALA

No.F.3(35)-HC/2019/2695

Dated, Agartala, the 4th February, 2019

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, the Hon'ble Chief Justice of the High Court of Tripura, does hereby make the following rules further to amend the High Court of Tripura Services (Appointment, Conditions of Service and Conduct) Rules, 2014, namely:—

1. Short title and Commencement:

- (i) These Rules may be called the 'High Court of Tripura Services (Appointment, Conditions of Service and Conduct) (5th Amendment) Rules, 2019.
- (ii) They shall come into force immediately.

2. Amendment of Rule-7

In Rule-7 of the 'High Court of Tripura Services (Appointment, Conditions of Service and Conduct) Rules, 2014, hereinafter referred to as to Principal Rules, after sub-rule (2), the following shall be inserted, namely :-

“(3) One post of Junior Administrative Assistant out of the total sanctioned posts may be filled up by a suitable candidate by direct recruitment on the recommendation of the Chief Justice for his residential secretariat”

3. Amendment of Schedule – I

(1) In Schedule I of the Principal Rules, for the table under the Heading, '**NON-GAZETTED MINISTERIAL STAFF OF LDC GRADE**' with regard to appointment of Junior Administrative Assistant, the following shall be substituted, namely :-

10	Junior Administrative Assistant	41	Group-C Non-Gazetted	By direct recruitment after taking competitive examination. One post of Junior Administrative Assistant out of the total sanctioned posts may be filled up by a suitable candidate by direct recruitment on the recommendation of the Chief Justice for his Residential Secretariat.	1.For direct recruitment through competitive examination the candidate must have the following qualifications – (i) Graduate from a recognized university. (ii) Certificate course in computer word processing or equivalent from a recognized university/institute with typing speed of 40 words per minute on computer. 2.For direct recruitment on the recommendation of the Chief Justice for his residential Secretariat, the candidate must have the following qualification- Post Graduation in any discipline from a recognized university / institute.	Pay in the Level-7 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018
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By order
Sd/-
(S.G.Chattopadhyay)
Registrar General

No.F.3(35)-HC/2019/2696-723

Dated, Agartala, the 4th February, 2019

Copy to:

1. The Principal Secretary to His Lordship, Hon'ble the Chief Justice, High Court of Tripura, Agartala.
2. The Secretary to His Lordship, Hon'ble Mr. Justice S.Talapatra, Judge, High Court of Tripura, Agartala.
3. The Secretary to His Lordship, Hon'ble Mr. Justice A.Lodh, Judge, High Court of Tripura, Agartala.
4. The LR & Secretary, Law, Government of Tripura, Agartala.
5. The Registrar (Vigilance), High Court of Tripura, Agartala.
6. The Registrar (Judicial), High Court of Tripura, Agartala.
7. The Registrar (Admn. P & M), High Court of Tripura, Agartala.
8. The Joint Registrar, High Court of Tripura, Agartala.
9. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
10. All Deputy Registrars, High Court of Tripura, Agartala.
11. The Chief Librarian, High Court of Tripura, Agartala.
12. All Assistant Registrars, High Court of Tripura, Agartala.
- ✓ 13. The System Analyst, for uploading the notification in the official website of the High Court of Tripura, Agartala.
14. The Manager, Government Press, Agartala, Tripura. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5(five) copies of the same to the undersigned after publication.
15. The Superintendent, Establishment Section/Recruitment & Rules/Accounts Section, High Court of Tripura, Agartala.
16. Concerned file(s).


4.2.19
Registrar General